

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. (IB)-127(PB)/2017
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

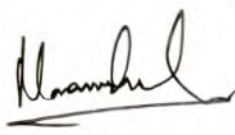
Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 31.05.2017

NAME OF THE COMPANY

Monika Grag
V/s
Eminent Infradevelopers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/s 9 of (IBC)

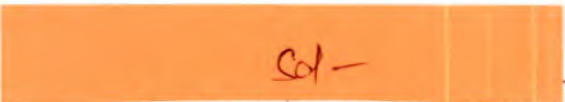
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mayank Goel, Adv.] for Petitioner	
2.	Monamshel Maring Adv.			


ORDER

Learned Counsel for the Petitioner at the outset states that he wish to withdraw the Petition with liberty to file fresh one on the same cause of action after observing all formalities and compliances with the provisions of Insolvency & Bankruptcy Code. The prayer has not been opposed.

In view of above, the Petition is dismissed as withdrawn and the liberty in terms of the request is granted.

The Petition stands dismissed as withdrawn.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)